

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'SMC' : NEW DELHI)**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.8258/Del./2019  
(ASSESSMENT YEAR : 2016-17)**

Chander Sekhar Kapoor & Sons,  
H. No.1865, Sector 9,  
Faridabad – 121 006 (Haryana).

vs. ITO, Ward 35 (2),  
New Delhi.

**(PAN : AAAHC8900R)**

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Sidharth Anand, Accountant

REVENUE BY : Shri Om Prakash, Senior DR

Date of Hearing : 18.04.2022

Date of Order : 18.04.2022

**ORDER**

Aforesaid appeal has been filed by the assessee against the impugned order dated 26.07.2019 passed by the ld. CIT(A)-12, New Delhi for the quantum of assessment passed under section 143 (3) of the Income-tax Act, 1961 (for short 'the Act') for the assessment year 2016-17.

2. Ld. Counsel for the assessee filed an application dated 11.04.2022 seeking withdrawal of the appeal on the ground that the assessee has already settled the case under "Vivad Se Vishwas Scheme, 2020" and has filed necessary Forms 1 & 2 with the Tax

Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order was pronounced on 18<sup>th</sup> day of April, 2022 after the conclusion of the hearing.**

**SD/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Dated: 18.04.2022  
TS**

Copy forwarded to:  
1.Appellant  
2.Respondent  
3.CIT  
4.CIT(A)-12, New Delhi.  
5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.